After these price revisions, the OMCs' under-recoveries during 2010-11 at an average annual crude oil price of $75 per barrel, were projected to be approximately Rs. 53,000 crore. However, the OMCs' actual under-recovery will depend upon the movement of international oil prices during the current financial year.

**Naming of MGNREGA**

907. SHRI RANJITSINH VIJAYSINH MOHITE-PATIL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it has come to the notice of Government that the Ministry is still continuing with the old usage National Rural Employment Guarantee Act (NREGA) in regard to issuing sanctions worth thousands crores of rupees under the Act albeit the name of the Act has been changed as Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);

(b) whether it is a fact that such mistake on the part of the Ministry may lead Government in troubles if it is challenged in a court of law and the approval could then be rendered illegal; and

(c) whether Government has taken any remedial measures in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Sanction orders for fund releases are issued under the changed name of Mahatma Gandhi NREGA once the change in the name has been made effective. Since funds are released from the dedicated budget head for the purpose and recipient account at the State/district level are also dedicated in which the funds so released are credited, there is no scope for any other use of the funds.

**No work for job card holders under MGNREGS**

908. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that gross anomalies and misuse of funds under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) have been reported in Assam as well as in other States;

(b) if so, the details of the cases registered in this regard;

(c) whether it is also a fact that people with job cards are not able to find any job for years and are forced to migrate to towns and cities in search of job and food;

(d) if so, the details thereof; and

(e) what steps Government has initiated to stop the malpractices and ensure that the poor people with job cards are benefited at least?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The Ministry has received a total of 1464 complaints regarding irregularities in the implementation of Mahatma Gandhi NREGA out of which 30 complaints relate to Assam.

(c) and (d) Mahatma Gandhi NREGA is demand based. A job seeker having a valid job card need to apply for work for getting employment under the Act. Mere issuance of job card to a household does not entitle its members with employment under the Act.

(e) With a view to check the malpractices in the implementation of Mahatma Gandhi NREGA and to ensure that poor people with job cards are benefited, the Ministry has undertaken the following steps:

(i) Awareness generation among rural population has been taken up through intensive IEC activities involving both print as well as electronic media.

(ii) ICT based MIS has been made operational to make data available to public scrutiny, inclusive of Job cards, Muster rolls, Employment demanded and allocated, number of days worked, shelf of works, Funds available/spent and fund to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.

(iii) Payment of wages to MGNREGA workers has been made mandatory through their accounts in Banks/Post Office to infuse transparency in wage disbursement.

(iv) Rolling out Biometric based ICT enabled real time transactions of MGNREGA workers to eliminate fake attendance and false payments.

(v) Periodic reviews in the Performance Review Committee meetings held on quarterly basis. State specific reviews are also undertaken.

(vi) Independent Monitoring and verification by National Level Monitors and Eminent Citizens.

(vii) Visit by members of Central Employment Guarantee Council.

(viii) State and district level Vigilance and Monitoring Committees have been set up.

(ix) Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal in a time bound manner.

**Investigation of MGNREGS frauds**

909. SHRI SYED AZEEZ PASHA: Will the Minister of RURAL DEVELOPMENT be pleased to state: